

ed in place of the temporary one. It will not only save the expenditure which is incurred every year, but will also benefit the people of that area. Secondly, there is a proposal to lay a new railway line in place of abandoned Sahrasa-Bajjnathpur direct line. Consequently, the people from nearby areas have illegally occupied land belonging to the Railways around that line. I want to submit to the hon. Minister either to get that land vacated or realise the cost of land from them.

The timings of the capital Express 45 Up and 46 Down running between Danapur and Katihar have been changed. It is putting the passengers from Patna into great inconvenience because it is breaking the link at Khagaria, Manasi for Sahrasa bound passengers. I want that the hon. Railway Minister should pay attention in this direction and bring changes in the timings of this train.

[English]

SHRI E. S. M. PAKEER MOHAMED (Mayuram): Mr. Deputy-Speaker, Sir, I rise to welcome the Railway Budget presented by the hon. Railway Minister for the year 1988-89. This is yet another surplus Budget presented by our Railway Minister, Shri Madhavrao Scindia.

The expansion of Railway activities touched a new hall-mark when they introduced 94 new trains. Trains connecting the Southern State capitals with the national capital have started running daily. The people of Tamil Nadu are specially thankful for this.

I welcome the computerisation of reservation facilities.

I request the hon. Minister to make the services of Khalasis regularised and make them permanent in the Railways. Khalasis are poor people. They must be helped and the Railway Minister must do the needful immediately.

Janata Express Trichy-Madras which stopped running for the past six months should be restored. People in Kumbakonam area are suffering. Traders are also suffer-

ing. An Express train from Trichy to Madras via Kumbakonam should also be introduced. There must be adequate coaches in that train. Air-conditioned coach should be added to Chengottai and Rameshwaram Expresses.

With these words, I conclude.

15.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Forty-Eighth Report

[Translation]

SHRIMATI USHA RANI TOMAR (Aligarh): Mr. Deputy Speaker, Sir, I beg to move: "That this House do agree with the Forty-Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th March, 1988."

[English]

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Forty-Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th March, 1988."

The motion was adopted

15.31½ hrs.

ESSENTIAL COMMODITIES (AMENDMENT) BILL*

[English]

SHRI K. S. RAO (Machilipatnam): Sir, I beg to move for leave to introduce a Bill further to amend the Essential Commodities Act, 1955.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Essential Commodities Act, 1955."

The motion was adopted

*Published in gazette of India Extraordinary, Part II, section 2, dated 11.3.1988.

SHRI K. S. RAO : Sir, I introduce the Bill.

MR. DEPUTY SPEAKER : Shri G. S. Basavaraju to introduce the Bill. Absent.

Shri H. N. Nanje Gowda to introduce the Bill. Absent.

15.32 hrs.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of articles 217 and 224)

[English]

SHRI V. S. KRISHNA IYER (Banglore South) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted

SHRI V. S. KRISHNA IYER : Sir, I introduce the Bill.

15.32½ hrs.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of article 366)

[English]

SHRI THAMPAN THOMAS (Mavelikara) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted

SHRI THAMPAN THOMAS : Sir, I introduce the Bill.

15.33 hrs.

**INDIAN EVIDENCE (AMENDMENT)
BILL***

(Amendment of section 76)

[English]

PROF. MADHU DANDAVATE (Rajapur) : Sir, I beg to move for leave to introduce a Bill further to amend the Indian Evidence Act, 1872.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Indian Evidence Act, 1872.”

The motion was adopted

PROF. MADHU DANDAVATE : Sir, I introduce the Bill.

MR. DEPUTY SPEAKER : Shri Syed Shahabuddin to introduce the Bill. Absent.

15.33½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 282)

[English]

SHRI THAMPAN THOMAS (Mavelikara) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted

SHRI THAMPAN THOMAS : Sir, I introduce the Bill.